

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

24/09/2020

O.A./260/373/2020

SRI PADMA LOCHAN PATRA
-V/S-

BHARAT SANCHAR NIGAM LTD

ITEM NO:15

FOR APPLICANTS(S) Adv. : Mr. T. Rath

FOR RESPONDENTS(S) Adv.: Mr. K. C. Kanungo

Notes of The Registry	Order of The Tribunal
	<p>Learned counsel for the applicant and Mr. K. C. Kanungo, learned counsel for respondent-BSNL are present and heard through VC. Registry is to show the name of Mr. K. C. Kanungo as respondents' counsel in future cause list. Applicant's counsel submitted that applicant has been transferred from Odisha to North East vide order dated 26.06.2020 (Annexure A/3) of the OA. Since he has medical issues for which he had undergone by-pass surgery as per document submitted in the OA, he has submitted a representation at Annexure A/7 with request to authorities to allow him to continue at Odisha and the said representation has been forwarded by BSNL authorities on 26.08.2020. He submitted that representation is yet to be disposed of. He further submits that the applicant has not yet been relieved as on date and he is continuing in the place of posting prior to transfer.</p> <p>Learned counsel for the applicant also wants to incorporate the name of PGM Personnel, BSNL Corporate Office, New Delhi as respondent no. 4, which is agreed by the respondents' counsel. Applicant's counsel is to incorporate the said authority as Respondent No.4 in the OA in hard copy with the Registry and in the respondents' copy by 28.9.2020.</p> <p>Learned counsel for the respondents submitted that this is a chain transfer to fill up the vacancies in North East in accordance with guidelines of rotational transfer.</p> <p>However in view of the limited prayer made by learned counsel for the applicant and without expressing any opinion on merit of the matter, the OA is disposed of at this stage with direction to Respondent No. 4/Competent Authority to dispose of the representation of the applicant for cancellation of his transfer on health ground by passing a speaking order communicating copy of the same to the applicant within six weeks from the date of receipt of this order. Applicant will be at liberty to send a copy of this order along with paper book of the OA to the competent authority for consideration. Till the disposal of representation of the applicant by communication of the speaking order as above, the status quo of the applicant's posting as on today will be maintained by the respondents.</p> <p>Urgent copy of the order to learned counsel for both the sides. Parties are to take action on the basis of the order which will be uploaded on the website of the Tribunal.</p> <p style="text-align: center;">(GOKUL CHANDRA PATI) MEMBER (A)</p> <p style="text-align: right;">(MANJULA DAS) MEMBER (J)</p> <p style="text-align: center;">sadish</p>